

[Shri Bhola Paswan Shastri.]

Lands (Restrictions on Transfer) Act, 1972.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-4969-73]

(2) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1971-72 under section 26 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-4976/73]

श्री भोल सिंह चौरा (भटिडा) : स्पीकर साहब बेजिटेबिल घी 8 रुपये किलो से कम नहीं मिल रहा है ..... (ब्यवधान) .....

अध्यक्ष महोदय : मंहवाई के बारे में आप जो कह रहे हैं, मैं आप से भी ज्यादा मजबूत व्यू रखता हूँ। मैं खुद दो-तीन दिन बाहर हो कर आया हूँ और आप जो कुछ कह रहे हैं वह ठीक कह रहे हैं। जब बिजनेस एडवाइजरी कमेटी की मीटिंग होगी उन में इस के लिये थोड़ा बहुत समय निकालने की कोशिश करेंगे। मेरी अपनी राय भी यह है कि इस पर थोड़ा-बहुत विचार होना चाहिये। चूंकि आप प्रपोजीशन में हैं इस लिये जो आप कह रहे हैं वह गलत है ऐसी बात नहीं है आप की बात सही है और इस पर गौर होना चाहिये।

(ब्यवधान)

अध्यक्ष महोदय : मेरे पास आप लोगों के इतने मोसन्ज कालगटेन्सन्ज, आते हैं कि अगर सब को लिया जाये तो दूसरा काम नहीं हो सकता। जिन को मैंने स्वीकार किया है उन के नाम आप को पता लग जायेंगे। लेकिन अगर इन सब को ही लेना है तो दूसरा काम छोड़ दीजिये।

(ब्यवधान)

Notification under Essential Commodities Act, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) G.S.R. 475 (E) published in Gazette of India dated the 30th November, 1972.
- (ii) G.S.R. 37(E) published in Gazette of India dated the 30th January, 1973.
- (iii) G.S.R. 185(E) published in Gazette of India dated the 31st March, 1973. [Placed in Library. See No. LT- 4971/73]

Notifications under Andhra Pradesh Gram-Panchayats Act, 1944 and wild Life Protection Act, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : I beg to lay on the Table :—

- (1) (i) A copy each of the following Notifications under sub-section (5) of section 217 of the Andhra Pradesh Gram Panchayats Act, 1964 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh :—
- (a) G.O.Ms. No. 178 published in Andhra Pradesh Gazette dated the 17th August, 1972 making certain amendment to the rules relating to the Levy of House Tax, together with an explanatory note.
- (b) Rules relating to Central Fund for Executive Officers of Gram Panchayats, published in Notification No. G.O.Ms. 179 in Andhra Pradesh Gazette dated

the 24th August, 1972 together with an explanatory note.

- (c) G.O.Ms. No. 180 published in Andhra Pradesh Gazette dated the 17th August, 1972 making certain amendment to the Andhra Pradesh Gram Panchayats (Duty on Transfer of Property) Rules, 1965, together with an explanatory note.
- (d) G.O.Ms. No. 205 published in Andhra Pradesh Gazette dated the 10th August, 1972 making certain amendment to the Gram Panchayats preparation and submission of budget Rules, 1965 together with an explanatory note.
- (e) G.O.Ms. No. 345 published in Andhra Pradesh Gazette dated the 24th August, 1972 containing rules relating to fees for grant of permission for construction or addition or reconstruction of a building, together with an explanatory note.
- (f) G.O.Ms. No. 418 published in Andhra Pradesh Gazette dated the 5th October, 1972 making certain amendment to the rules relating to the preparation of plans and estimates for works and the powers of gram panchayats and of servants of the State Government to accord technical and administrative sanction, together with an explanatory note. [Placed in Library. See No. LT-4972/73]
- (ii) Six statements explaining reasons as to why the above Notifications could not be laid before the State Legislature.
- (iii) Six statements explaining reasons for not laying the Hindi versions of the above Notifications.
- (2) A copy each of the following notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972 :—
- (i) The Wild Life (Stock Declaration) Central Rules, 1973, published in Notification No. G.S.R. 29(E) in Gazette of India dated the 25th January, 1973.
- (ii) The Wild Life (Stock Declaration) Central Rules 1973, published in Notification No. G.S.R. 41(E) in Gazette of India dated the 1st February, 1973.
- (iii) The Wild Life (Stock Declaration) Central Rules, 1973, published in Notification No. G.S.R. 43(E) in Gazette of India dated the 1st February, 1973.
- (iv) The Wild Life (Stock Declaration) Central Rules, 1973, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 1st February, 1973.
- (v) The Wild Life (Stock Declaration) Rules, 1973, published in Notification No. G.S.R. 64(E) in Gazette of India dated the 12th March, 1973.
- (vi) The Wild Life (Stock Declaration) Rules, 1973 published in Notification No. G.S.R. 191(E) in Gazette of India dated the 2nd April, 1973. [Placed in Library. See No. LT-4973/73.]

Correction in the Certified Accounts of I.I.T., Kharagpur, and Annual Report etc. for 1971-72 of (i) and (ii) Technical Teachers Training Institutes (Southern Region) Madras, and (Northern Region), Chandigarh (iii) Indian School of Mines, Dhanbad (iv) Indian Institution of Science, Bangalore and (v) Indian Institution of Technology, Bombay.